

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.181 of 2021 (SZ)

Vivekananda Nursery and Primary School,
Thiru.N.Babu, Correspondent,
2/83, Pandit Nehru Street,
Rshivandiyam Po,
Sankarapuram Taluk,
Kallakurichi District

...Applicant

Vs

The State Level Committee,
Governed by the Principal Conservator of Forests,
Government of Tamil Nadu & others.

...Respondents

INDEX

S.No	Description	Page No.
1.	INDEPENDENT REPORT SUBMITTED BY THE DISTRICT ENVIRONMENTAL ENGINEER, TAMILNADU POLLUTION CONTROL BOARD, VILLUPURAM & KALLAKURICHI DISTRICT.	1 - 6
2.	ANNEXURE I TO VIII	7 - 28

**Filed by
Thiru.Sai Sathyajith,
Advocate, Chennai.**

INDEPENDENT REPORT SUBMITTED BY THE DISTRICT ENVIRONMENTAL ENGINEER, TAMIL NADU POLLUTION CONTROL BOARD(TNPCB), VILUPPURAM AND KALLAKURICHI DISTRICTS (R4) IN THE MATTER OF ORIGINAL APPLICATION No. 181 of 2021 (SZ) FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

The applicant namely Thiru.N.Babu, Correspondent, Vivekananda Nursery and Primary School, 2/83, Pandit Nehru Street, Rishivandiyam Po, Sankarapuram Taluk, Kallakurichi District has filed an application dated 9.8.2021 before the Hon'ble NGT, Chennai in O.A. No. 181 of 2021 (SZ) stating that he has proposed to shift the existing School functioning in Rishivandiyam Town area with 100 students of LKG to V Standard to the new location located at the outskirts of the Rishivandiyam Town area of Munivalai village Road. The applicant alleged that a Saw Mill is under construction/establishment adjacent to his proposed school site without requisite licenses and the saw mill may cause noise and air pollution in the area which may affect the health of the children and staff of the proposed school in the locality in future.

The National Green Tribunal, Southern Zone, Chennai in its order dated 16.8.2021 has issued the order as follows.

“The Principal Chief Conservator of Forests who is designated as the State Level Monitoring Committee in respect of establishment of wood based industries in Tamil Nadu and also the District Forest Officer(DFO), Viluppuram and Kallakurichi District and the District Environmental Engineer, Tamil Nadu Pollution Control Board(TNPCB), Viluppuram and Kallakurichi District to submit their independent reports as to whether the original respondents 10 and 11 and the re arrayed respondents 9 and 10 have obtained necessary permissions and clearances from the concerned Departments for the purpose of establishing a proposed Saw Mill in the disputed area whether such an industry is a permissible activity in that area whether all pollution control mechanisms have been provided by them to arrest the noise as well as air pollution that is likely to be caused and if there is any violation found, what is the action taken by them and they are directed to submit the respective reports

to this Tribunal on or before 15.9.2021 by e-filing in the form of searchable PDF along with necessary hard copies to be produced as per Rules.”

Subsequently, based on the orders of the Hon'ble NGT (SZ), Chennai dated 16.8.2021, the location was inspected by the TNPCB officials on 2.9.2021.

It is submitted that based on the inspection carried out in the location on 2.9.2021, the following factual and status report is submitted to the Hon'ble NGT(SZ), Chennai.

1. The applicant namely Thiru.N.Babu, Correspondent, Vivekananda Nursery and Primary School has stated that he has proposed to shift the existing primary school functioning with 100 students (LKG to V Standard) in Rishivandiyam Town area to the new location at the outskirts of Rishivandiyam Town area in Munivalai village Road bearing SF No. 142/2A, 2B, 2C, 2D, having an extent of 1.04 Acres located at Munivalai village, Sankarapuram Taluk, Kallakurichi District.
2. During inspection on 2.9.2021, it was observed that the proposed school site in SF No. 142/2A, 2B, 2C & 2D was found to be vacant.
3. The respondent No.9 namely Thiru.S.Selvam has his own land situated adjacent to the above said proposed school land in Munivalai village Road and a Saw Mill was found to be under construction/ establishment by him in the land bearing SF No.142/2A1 having an extent of 35.5 cents located at Munivalai village, Sankarapuram Taluk, Kallakurichi District.
4. During inspection on 2.9.2021, it was observed that the Saw Mill unit namely M/s. Selvam Saw Mill was found to be under construction/ establishment stage in the said location of SF No.142/2A1 and the following were observed as ground status in this regard.
 - a. An Asbestos roof shed has been constructed in the said location and two Saw Mill machines for wood cutting and sizing activities have been installed inside the shed.
 - b. It was found that the Saw Mill has not yet commissioned.

- c. The TANGEDCO has not yet issued the power supply to the unit so far and the EB panel has been erected inside the shed.
- d. The unit is located in the Munivalai village road at about 1.2 Km distance from the Munivalai village in the North side, 0.7 Km from the Vengalam village in the South-East side and 1.3 Km from the Rshivandiyam Town in South West direction.
- e. The Saw Mill unit's location is not a Residential area. No residences are located within 500 m radius from the saw Mill location on all sides by observation.

5. It was observed that no Residences are located within 500 m radius from this proposed Saw Mill unit and all the sides are surrounded by the Dry agricultural vacant lands only. The proposed Saw Mill is surrounded by the activity in all the directions as follows.

East	Proposed school site-Vacant land & Dry Agricultural lands
West	Rshivandiyam-Munivalai village Road& Rshivandiyam Lake
North	Dry Agricultural lands
South	Proposed school site-vacant land & Dry Agricultural lands

6. During inspection of the unit on 2.9.2021, it was observed that the erection of machineries was under progress and the unit authorities have stated that they have completed about 75 % of the construction works.

7. Generally, saw Mills are not generating any trade effluent from their activities.

8. It is stated that noise and dust emission may emanate from unit's activity if not properly addressed by the concerned unit authorities.

9. The location of the Saw Mill bearing the SF No.142/2A1, Munivalai village, Sankarapuram Taluk, Kallakurichi District comes under the land use classification of 'Non Planned area' by the Directorate of Town and Country Planning (DTCP), Government of Tamil Nadu. The copy of the online land use certificate obtained from DTCP for the said location is submitted herewith **vide Annexure-I**.

10. Three Maps of the location, Google maps of area-2 Nos and the village revenue Map-1 No, marking the location of the Saw Mill and the proposed school is submitted herewith **vide Annexure-II**.

11. The photographs taken during inspection of the location on 2.9.2021 is submitted herewith **vide Annexure-III**.

11. The unit's location comes under the local body jurisdiction of Rshivandiyam Panchayat Union, Sankarapuram Taluk, Kallakurichi District.

12. The unit has produced the building plan approval obtained from the Special officer, Munivalai village Panchayat, Rshivandiyam Panchayat Union dated 7.10.2020 after the approval of Village Panchayat by Resolution No.34 dated 5.10.2020. The copy of the approved plan obtained from the Special officer, Munivalai village Panchayat dated 7.10.20 is submitted herewith **vide Annexure-IV**.

12. The unit authorities has produced the NOC obtained from the District Fire and Rescue Officer, Viluppuram vide Letter No.8479/A2/2020 dated 28.8.2020 stating that there is no objection to establish the Saw Mill in the location subject to the conditions mentioned therein for establishing the M/s.Selvam Saw Mill. The copy of the NOC issued from the District Fire and Rescue Officer dated 28.8.2020 is submitted herewith **vide Annexure-V**.

13. The unit authorities has produced the **NOC obtained from the District Forest officer**, Viluppuram Forest Division, Viluppuram vide Letter No.9460/2018/L dated 23.7.2021 stating that there is no objection to establish the Saw Mill in the said location subject to the conditions mentioned therein for establishing the M/s.Selvam Saw Mill. The copy of the NOC issued from the District Forests Officer dated 23.7.2021 is submitted herewith **vide Annexure-VI**.

14. As per the Revised categorization issued by the CPCB and TNPCB on 2.8.2016, the Saw Mills are **classified under Green Category (3042- Saw Mills)** and hence it is necessary to approach the concerned State pollution Control Boards to obtain necessary Consent to Establish or Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 as amended and under the Air (Prevention & Control of Pollution) Act, 1981 as amended.

15. It is stated that the unit of M/s.Selvam saw Mill has not yet obtained the 'Consent to Establish' of the TNPCB and hence a show cause notice was issued to the unit on 3.9.2021 under Water (P&CP) Act, 1974, as amended and Air (P&CP) Act, 1981, as amended for establishing the saw mill activity without obtaining the 'Consent to Establish' of the Board. The copy of the show cause notice issued dated 3.9.2021 is submitted herewith **vide Annexure-VII**.

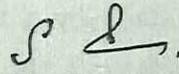
16. The Saw Mill unit, in its reply dated 8.9.2021, has stated that they have stopped the establishment works of the Saw Mill and they would complete and commission the saw Mill activities only after obtaining the Consent of the Board. They have also stated that they would provide adequate noise and air pollution control measures to the machineries before commissioning. The copy of the unit's reply dated 8.9.2021 is submitted herewith **vide Annexure-VIII**.

17. It is submitted that the unit of M/s.Selvam saw Mill has applied for the 'Consent to Establish' of the TNPC Board through online under under Water (P&CP) Act, 1974, as amended and Air (P&CP) Act, 1981, as amended for establishing the saw mill activity in the location alongwith the license/NOC obtained from the concerned District Forests Officer of the Forests Department, Viluppuram and Kallakurichi District and other enclosures required therein on 14.9.2021. The application is now under process.

18. It is submitted that there are no norms prescribed for the sitting criteria of Saw Mills by Tamil Nadu Pollution Control Board. However, it is submitted that in order to avoid complaints regarding noise and Air pollution from the Saw mill units, the following general instructions are being adopted with regard to the Saw mill units while considering the issue of the consent of the Board to the Saw Mill units.

- a) Saw Mill units are not allowed to locate in Residential area.
- b) Saw Mills are granted with Consent of TNPCB only after obtaining the license from the concerned District Forests Officer of the Forests Department.
- c) Saw Mills are instructed to carry out the saw mill operations in closed sheds only.
- d) Saw Mills are instructed to provide adequate noise and dust control measures to the machineries installed and

d) Saw Mills are instructed to provide compound wall on all sides of the Saw mill units.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Viluppuram

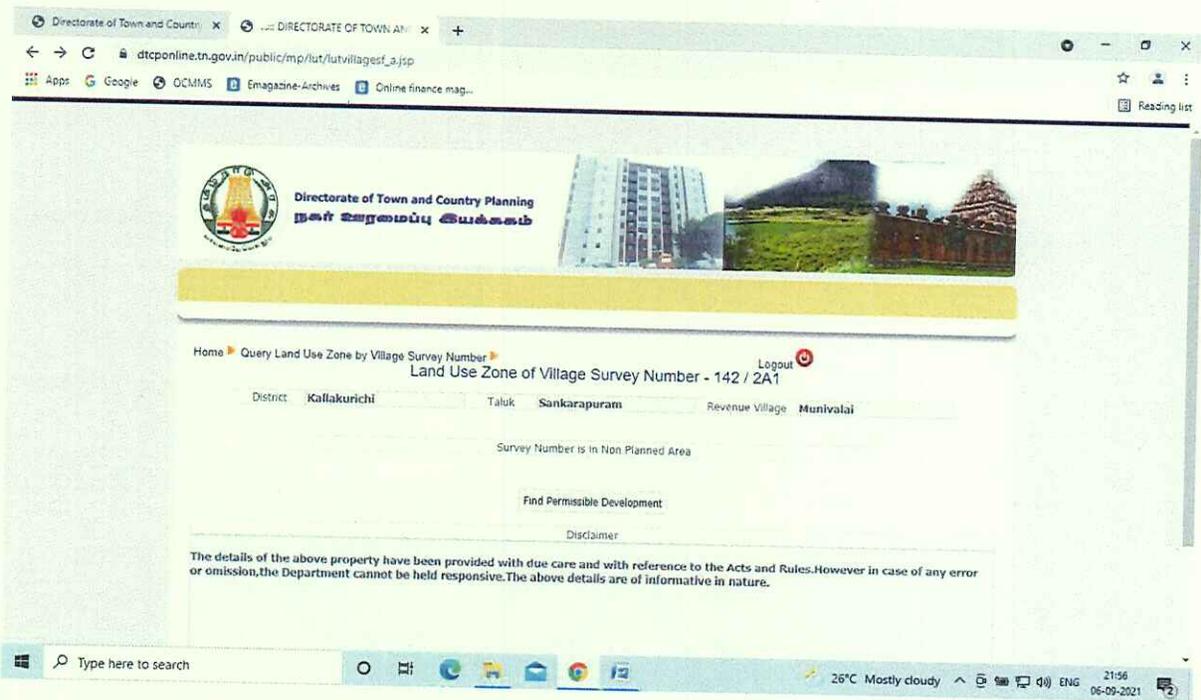

14/9/21

Encl.

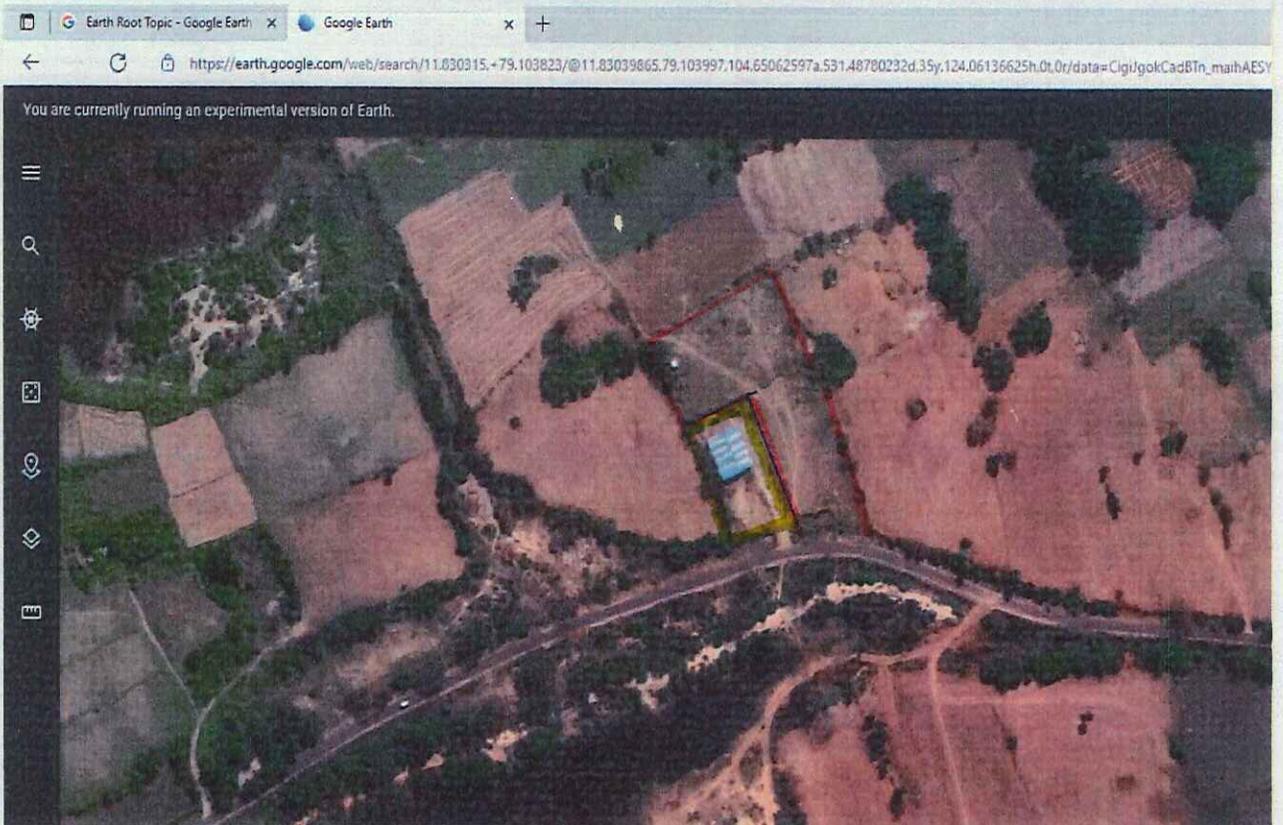
1. DTCP- land use classification certificate of the location.
2. Three Maps of the marking the location of the Saw Mill and the proposed school- 2 Google maps and one Revenue map.
3. The photographs taken in the location during inspection on 2.9.2021.
4. Copy of the approved plan obtained from the Special officer, Munivalai village Panchayat dated 7.10.2020.
5. Copy of the NOC issued from the District Fire and Rescue Officer dated 28.8.2020.
6. Copy of the NOC issued from the District Forests Officer dated 23.7.2021.
7. Copy of the show cause notice issued from the TNPCB dated 3.9.2021.
8. Copy of the M/s.Selvam Saw Mill-unit's reply dated 8.9.2021.

Land use classification certificate from DTCP

SF No.142/2A1, Munivalai village, Sankarapuram Taluk, Kallakurichi District

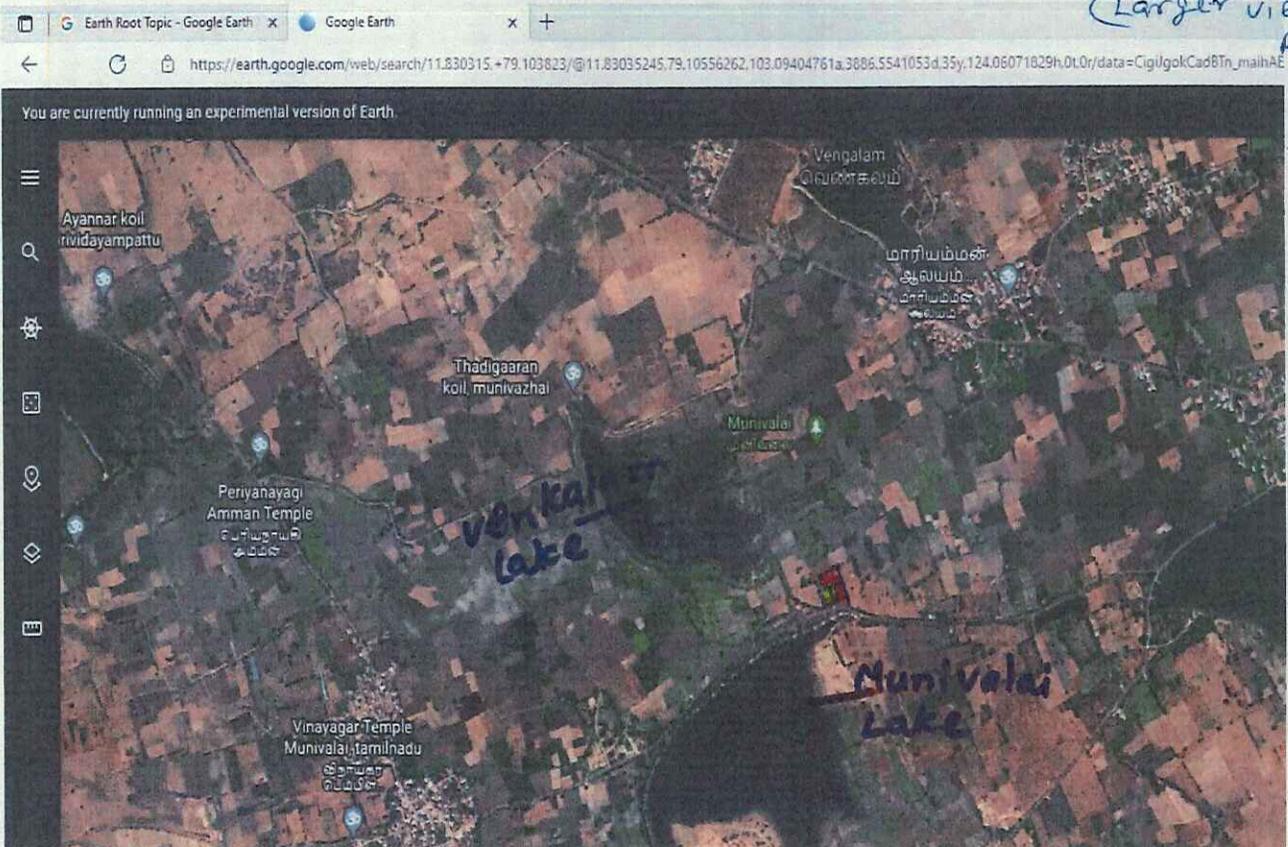


1. Map - Marking the location of M/s. Selvam Saw mill and the proposed school area in Google map - $11^{\circ}49'49''N, 79^{\circ}06'15''E$



-  M/s. Selvam saw mill - Location in Google Map (close view)
-  M/s. proposed school location in Google Map (close view)

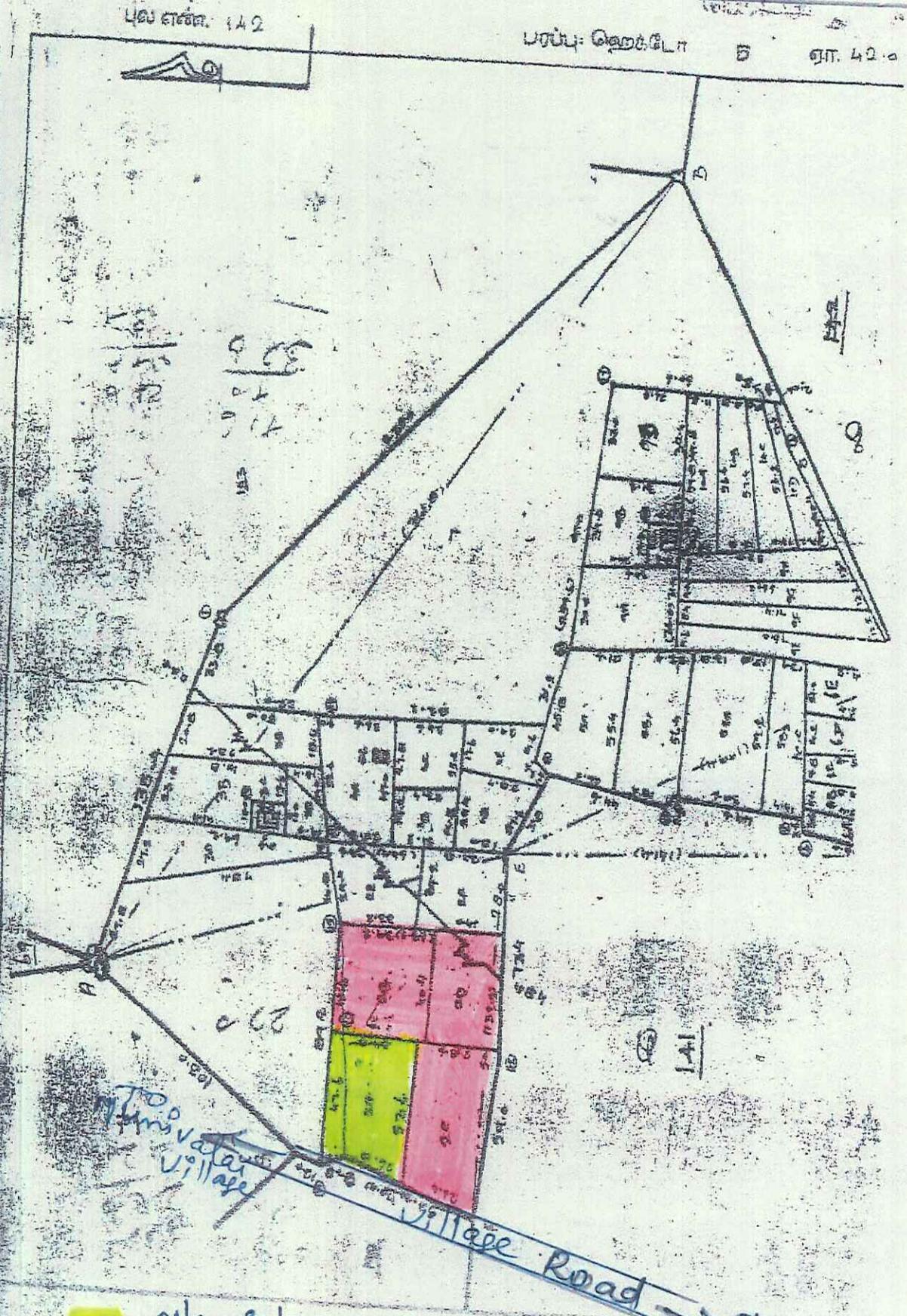
2. Map - Marking the location of M/s. Selvam saw mill and the proposed school area in Google Map - $11^{\circ}49'49''N, 79^{\circ}06'15''E$.
 (Larger view - 1km Radius)



$11^{\circ}49'49''N, 79^{\circ}06'15''$

- M/s. Selvam saw mill location
- M/s. Proposed school location

3 Village Map - Marking the location of M/s. Selvam saw mill and the proposed school in Muniyalai village Pancharapuram Pk, Kallathur chi St.



M/s. Selvam saw mill (SF No. 35.5 cent - 142/2A1)
M/s. Proposed school - vacant lands (SF No. 142/2A, 2B, 2C & 2D - 1.04 Acres)
→ TO Rishivandiyam

Photographs taken in the location of the M/s.Selvam Saw Mill and the proposed school area during inspection on 2.9.2021



1. M/s.Selvam Saw Mill- Shed and the proposed school – vacant area with name Board



2. M/s.Selvam Saw Mill- Shed and the proposed school – vacant area with name Board located in Munivalai village Road

Photographs taken in the location of the M/s.Selvam Saw Mill and the proposed school area during inspection on 2.9.2021



3. M/s.Selvam Saw Mill- Shed



4. M/s.Selvam Saw Mill- Shed

Photographs taken in the location of the M/s.Selvam Saw Mill and the proposed school area during inspection on 2.9.2021



5. Proposed school – vacant area with name Board



6. Proposed school – vacant area

Photographs taken in the location of the M/s.Selvam Saw Mill and the proposed school area during inspection on 2.9.2021



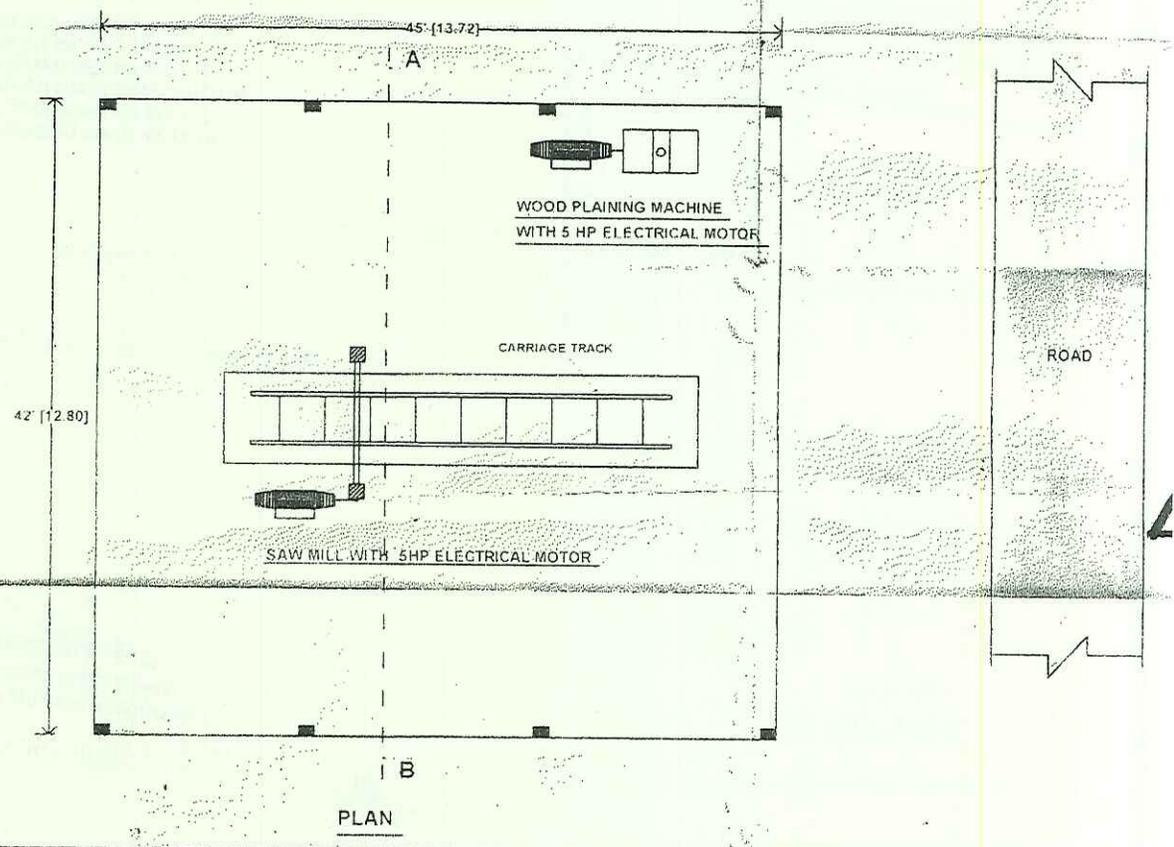
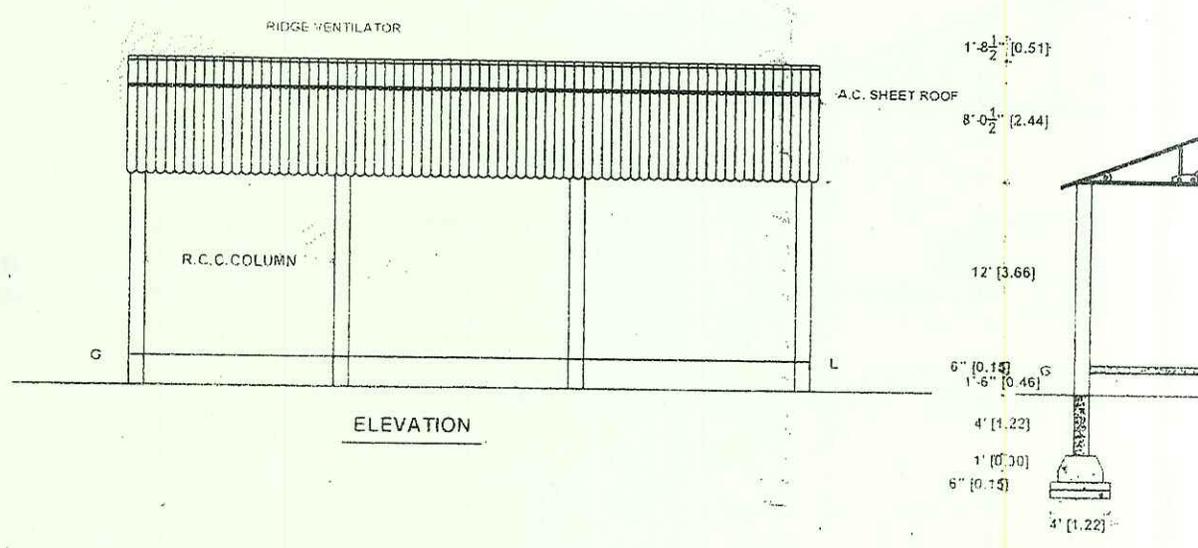
7. Proposed school – vacant area



8. M/s.Selvam Saw Mill- Shed and the proposed school – vacant area with name Board located in Munivalai village Road

PLAN SHOWING THE PROPOSED CONSTRUCTION OF G.I. SHEET ROOF 'SELVAM SAW MILL'
MUNIVAZHAI VILLAGE LIMIT, RISHIVANTHIYAM UNION LIMIT, KALLAKURICHI DISTRICT.

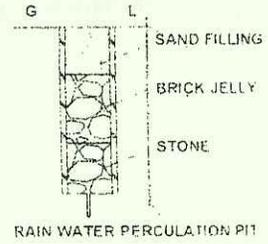
LAND O



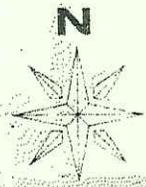
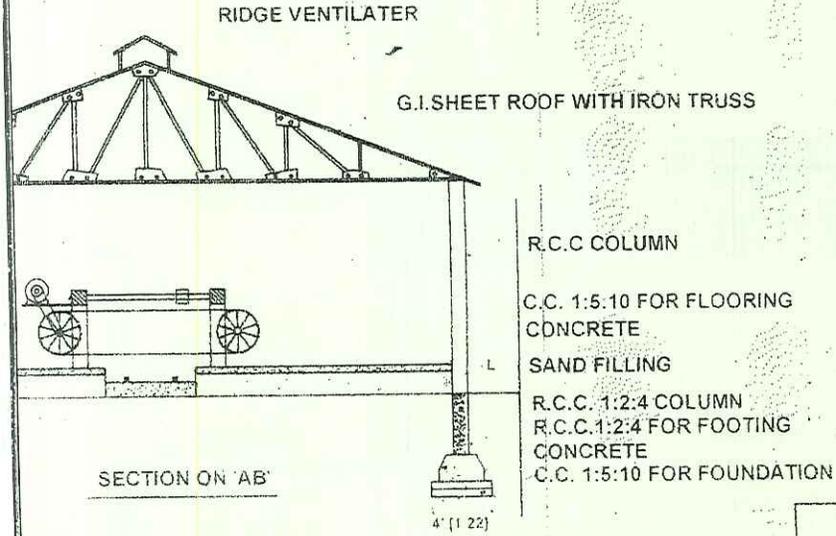
BUILDING IN R.S.NO.142/2A1

AREA DETAILS	SFT	SQM
	35.5 CENT	
SITE AREA	15463.80	1436.63
MILL AREA	1890.00	175.59
VACANT AREA	13573.80	1261.04

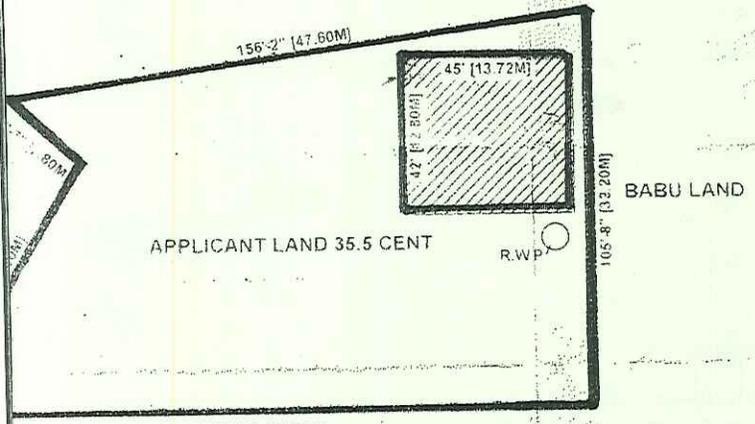
& LICENCE HOLDER: THIRU. S.SELVAM S/O. SADAIYAN.



SCALE 1"=100
ALL DIMENSION ARE IN FEET AND "M"



SENTHIL NARAYANAN LAND



SITE PLAN
SCALE: 1:400

APPLICANT

M. Kalaimani

**M. KALAIMANI, M.T.P., AITP,
TOWN PLANNERS & LBS
KALAIMANI ASSOCIATES,
MUTHAIAH MEDICALS UPSTAIRS,
6-A, SALEM MAIN ROAD,
KALLAKURICHI-606202.**

ENGINEER

திருமணி எண் 34/5-10-2020

[Signature]

**முனிவாழை உதராட்சி
பின்புலத்தியல் உதராட்சி ஒன்றியம்**

APPROVING AUTHORITY

[Signature]

தீயணைப்பு மற்றும் மீட்புப்பணிகள் துறை

ஒ.மு.எண்:8479/அ2/2020.

மாவட்ட அலுவலர் அலுவலகம்
தீயணைப்பு-மீட்புப்பணிகள் துறை
விழுப்புரம் மாவட்டம், விழுப்புரம்.

நாள்: 28.08.2020.

தடையின்மைச் சான்று
(TAMILNADU FIRE ACT 1985 & 1990)

பொருள்- கள்ளக்குறிச்சி மாவட்டம் - சங்கராபுரம் வட்டம், முனிவாழை கிராமம் என்ற இடத்தில் மர அறுப்பு பட்டறை இயங்குவதற்கு தீயணைப்புத்துறையின் தடையின்மை சான்று வழங்குதல் - குறித்து.

பார்வை- 05.08.2020 நாளிட்ட S. செல்வம் என்பவரது விண்ணப்பம்.

கள்ளக்குறிச்சி மாவட்டம், சங்கராபுரம் வட்டம் முனிவாழை கிராமம் சர்வே எண். 142/2A1 என்ற எண்ணுள்ள இடத்தினை 21.08.2020 அன்று சங்கராபுரம் நிலைய அலுவலர் அவர்களால் ஆய்வு செய்யப்பட்டு அவ்விடத்தில் "புதிய மர அறுப்பு பட்டறை (SAW MILL)" இயங்குவதற்கு தீயணைப்பு-மீட்புப்பணிகள் துறையை பொருத்த வரையில் யாதொரு தடையேதும் இல்லை எனச் சான்றிடலாகிறது. இச்சான்று வழங்கப்பட்ட நாளிலிருந்து ஓராண்டிற்கு மட்டும் செல்ல தக்கது.

நிபந்தனைகள்

1. விண்ணப்பதாரர் இது தொடர்பாக தேவையான அனுமதி தடையின்மை சான்று இதர துறைகளிடமிருந்து பெறப்பட வேண்டும்
2. (National Building Code Of India -2016, Part-IV, Fire and Life Safety,) என்ற தலைப்பில் தெரிவித்துள்ள தீ பாதுகாப்பு பரிந்துரைகளை செயல்படுத்த வேண்டும்
3. தீயணைப்பாளர்கள் இயங்குதலுக்கான தடையை எண் ISI 2190/2010-ல் வழங்கப்பட வேண்டும்



பெறுநர்:

திரு.எஸ்.செல்வம்.
முனிவாழை கிராமம்.
சங்கராபுரம் வட்டம்,
கள்ளக்குறிச்சி மாவட்டம்.

மாவட்ட அலுவலர்
தீயணைப்பு-மீட்புப்பணித்துறை
விழுப்புரம் மாவட்டம்.
11/9/2020

[Redacted text block]

விழுப்புரம் மாவட்ட வன அலுவலர் அவர்களின் செயல்முறை ஆணைகள்

முன்னிலை : திரு.எம்.செல்வம்.,இ.வ.ப
மாவட்ட வன அலுவலர், (கூ.பொ)
விழுப்புரம் வனக்கோட்டம்,
விழுப்புரம்.

செ.மு.எண்.8460/2018/1

நாள்.23.07.2021

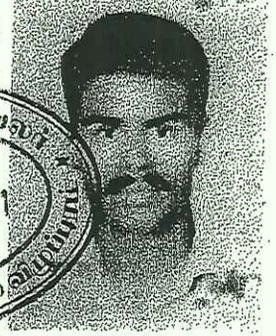
பொருள் : வனம் - மரம் அறுவை மில் செல்வம் சாமில்,
திரு.ச.செல்வம், த/பெ.சடையன் என்பவரது பெயரில் -
01.04.2021 முதல் 31.03.2026 வரை சாமில் உரிமம் வழங்கி
- ஆணை வழங்குதல் - தொடர்பாக.

பார்வை : 1. மாவட்ட வன அலுவலர், விழுப்புரம்
செ.மு.ஆணை.எண்.6135/2015/கு, நாள்.01.04.2016
2. அரசு ஆணை எண்.52 சுற்றுச்சூழல் மற்றும் வனத் (FR-
13) துறை, சென்னை, நாள்.26.04.2017
3. அரசு ஆணை எண்.(MS)No.16, சுற்றுச்சூழல் மற்றும்
வனத் (FR-13) துறை, சென்னை, நாள்.07.02.2020
4. திரு.ச.செல்வம், த/பெ.சடையன், ரிஷிவந்தியம் கடித
நாள்.10.09.2018
5. வனச்சரக அலுவலர், கள்ளக்குறிச்சி ந.க.எண்.66/2020
நாள்:28.02.2020
6. முதன்மை தலைமை வனப்பாதுகாவலர், சென்னை கடித
எண்.WR4/6822/2020. நாள்:25.06.2021

பார்வை 1-ல் காணும் இவ்வலுவலக கடிதத்தில், ஜாஸ்மின் சாமில்,
சர்வே எண்.9/1A2, முனிவாழி ரோடு, ரிஷிவந்தியம், விழுப்புரம் மாவட்டம் என்ற
முகவரியில் மர அறுவை ஆலை இயங்கிட ஆணை வழங்கப்பட்டது.

திரு.ச.செல்வம், என்பவர் மேற்படி மர அறுவை ஆலையினை விலைக்கு
வாங்கியதாகவும், எனவே. மேற்படி மர அறுவை ஆலையினை செல்வம் சாமில்
என்ற பெயரில், சர்வே எண்.142/2A, முனிவாழி ரோடு, ரிஷிவந்தியம், விழுப்புரம்
மாவட்டம் என்ற முகவரியில் மாற்றம் செய்திட பார்வை 4-ல் காணும் கடிதத்தில்
கோரியிருந்தார். மேற்படி மர அறுவை ஆலையினை களத்தணிக்கை செய்து, பெயர்
மற்றும் முகவரி மாற்றம் செய்திட, பார்வை 5-ல் காணும் கடிதத்தில் வனச்சரக
அலுவலர் பரிந்துரை செய்துள்ளார்.

எனவே, இவ்வலுவலகத்திலிருந்து அனுப்பப்பட்ட பிரேரணையின்
அடிப்படையில் பார்வை 6-ல் காணும் முதன்மை தலைமை வனப்பாதுகாவலர்
அவர்களின் கடிதத்தில், ஜாஸ்மின் சாமில், சர்வே எண்.9/1A2, முனிவாழி ரோடு,
ரிஷிவந்தியம், விழுப்புரம் மாவட்டம் என்ற முகவரியில் இயங்கி வந்த மர அறுவை
ஆலையினை, செல்வம் சாமில் என்ற பெயரில், திரு.ச.செல்வம், த/பெ.சடையன்,
சர்வே எண்.142/2A, முனிவாழி ரோடு, ரிஷிவந்தியம், விழுப்புரம் மாவட்டம் என்ற
முகவரிக்கு மாற்றம் செய்து ஆணை வழங்கப்பட்டுள்ளது.



Licence No.04/2021 Dated. 23 .07.2021

TAMIL NADU FOREST DEPARTMENT
FORM - II

(See Rule 4(2) and 5(2))

Wood based Industries Guidelines -2016 and Amendment Guidelines on
18.09.2017, 07.02.2020

Consequent to recommendation made by State Level Committee in the meeting conducted on 21.01.2021, licence is hereby granted to **Thiru.Selvam, S/o.Sadaiyan** resident of **Munivazhai road, Rishivandhiyam, Villupuram District, Tamil Nadu** (here in after called "licensee") to run the wood based industry located at (full address) **Selvam Saw Mill, S.No.142/2A, Munivazhai road, Rishivandhiyam, Villupuram District, Tamil Nadu**. This licence shall remain valid for a period of five years from the date hereof, subject to the provisions contained in the Tamil Nadu Forest Act. 1882 (Tamil Nadu Act. V of 1882) as amended from time to time and the rules made there under and on the following conditions namely:-

1. The licensee shall apply for renewal of the wood based industry located at **Selvam Saw Mill, S.No.142/2A, Munivazhai road, Rishivandhiyam, Villupuram District, Tamil Nadu**, atleast 3 months before the expiry of validity period ie.**31.03.2026**
2. The licensee shall not alter the location of the wood based industry or sell the saw mill without obtaining prior permission in writing of the licensing officer concerned.
3. Transfer of licence on sale / succession etc., shall be done only with the approval of State Level Committee.
4. The licensee should maintain separate register for list of Wood / Timber / Raw material imported from international market / outside Forest Areas and also should maintain all other mandatory registers.
5. The licensee shall ensure that :
 - (a) the site of the sawmill including the depot / yard for storage of Round Timber, Sawn Timber and waste wood is properly fenced / boundary wall erected with proper gates :
 - (b) all the Round Timber, Sawn Timber and wood waste are properly stacked according to the instructions that may be issued from time to by the licensing officer.



Signature of the licensing authority
District Forest Officer,
Villupuram Forest Division,
Villupuram.

2
2021

Ref.No. 04/2021/L. Dated. 23.07.2021

To.
Thiru.Selvam, S/o.Sadaiyan
Munivazhai road, Rishivandhiyam, Villupuram District,

Copy. Forest Range Officer, Kallakurichi.

Note: Government of India, Ministry of Environment Forests and climate changes, New Delhi. Letter F.No.3-3/2015- SU (Vol.II) Date.23.09.2016 and Amendment issued to the guidelines on 18.09.2017.Vide Principal Chief Conservator of Forests, Chennai No.WR4/6822/2020, Dated 25.06.2021.

தொலைபேசி எண். 04146 -290 744

தமிழ்நாடு வனத்துறை

அனுப்புநர்

M.செல்வம், இ.வ.ப.,
மாவட்ட வன அலுவலர் (கூ/பொ),
விழுப்புரம் வனக்கோட்டம்,
விழுப்புரம்.

பெறுநர்

உதவி மின்பொறியாளர்,
தமிழ்நாடு மின்சார வாரியம்,
ரிஷிவந்தியம்.

ந.க.எண்.1807/ 2020 /கு நாள்.25.06.2021

அய்யா,

பொருள் : வனம் - மர அறுவை ஆலைகள் - செல்வம் சாமில்லுக்கு மின் இணைப்பு பெற தடையில்லா சான்றிதழ் வழங்குதல் - தொடர்பாக.

பார்வை : மாவட்ட வன அலுவலர், விழுப்புரம், செ.மு.ஆ.எண்.6135/2015/கு நாள்.01.04.2016

கள்ளக்குறிச்சி மாவட்டம், சங்கராபுரம் வட்டம், ரிஷிவந்தியம், முனிவாழைகிராம சர்வே எண்.142/2A(1)-ல் இயங்கி வரும் செல்வம் சாமில்லுக்கு மின் இணைப்பு பெற தடையின்மை சான்று வழங்கப்படுகிறது என்பதை அன்புடன் தெரிவித்துக்கொள்கிறேன்.

தங்கள் அன்புள்ள,

ஓம்/- M.செல்வம்,
மாவட்ட வன அலுவலர் (கூ/பொ),
விழுப்புரம் வனக்கோட்டம்,
விழுப்புரம்.

//உண்மை நகல்/உத்தரவுப்படி//

கண்காணிப்பாளர்.

By RPAD



O/o. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
District Collectorate Master
Plan Complex,
Backside to Taluk Office,
Villupuram - 605 602.

Proc. No. F.VPM-NA-14/GS/DEE/TNPCB/VPM/W/2021-1 Dated: 03.09.2021

Sub: TNPCB - Industries – M/s. Selvam Saw Mill, S.F.No.142/2A1, Munivalai village, Rishivandhiyam post, Sankarapuram taluk, Kallakurichi District – Establishing without prior consent of the TNPC Board as required under Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 – Show Cause Notice – Issued.

- Ref:** 1. The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988.
2. Inspection of your unit on 02.09.2021.
3. IR No. : F.VPM-NA-14/GS/DEE/VPM/2021/ dated 03.09.2021

The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988, is in force in the state of Tamilnadu. Tamil Nadu Pollution Control Board enforces the provisions of the said Act. Under Section 25(1) (a) of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988, no person shall without the previous consent of the State Board establish any industry, operation or processes, or any treatment and disposal system or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

As per Section 44 of the Act, whoever contravenes the provisions of Section 25 of the Act shall be punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine. Further, under Section 33A of the Act. Board may issue any directions in writing to any person, officer or authority for the closure of the industry, prohibition of operation of the industry and for stoppage of power supply to the industry etc.

Whereas during inspection of your unit of M/s. Selvam Saw Mill is located at S.F.No.142/2A1, Munivalai village, Rishivandhiyam post, Sankarapuram taluk, Kallakurichi District on 02.09.2021, it was observed that your unit was found to be under establishment without obtaining the consent of the Board.

Thus the unit and you as occupier of the unit have contravened the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988.

Therefore, you are directed to show cause, within fifteen days from the date of receipt of this proceedings, as to why penal action should not be initiated under Section 44 of the Act, against you as occupier of the unit and as to why directions under Section 33A of the Act should not be issued for the closure of the unit and stoppage of power supply to the unit.

It is informed that no reply is received within the time limit prescribed, it would be construed that you do not have any satisfactory reply to offer and action will be initiated according to merits, without any further notice.

S. S. 3/9/21
District Environmental Engineer,
Tamil Nadu Pollution
Control Board, Villupuram.

3/9/21

To

The Proprietor,
M/s. Selvam Saw Mill,
S.F.No.142/2A1, Munivalai village,
Rshivandhiyam post,
Sankarapuram taluk,
Kallakurichi District



By RPAD

O/o. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
District Collectorate Master Plan Complex,
Backside to Taluk Office,
Villupuram - 605 602.

Proc. No. F.VPM-NA-14/GS/DEE/TNPCB/VPM/A/2021-2 Dated: 03.09.2021

Sub: TNPCB - Industries – M/s. Selvam Saw Mill, S.F.No.142/2A1, Munivalai village, Rishivandhiyam post, Sankarapuram taluk, Kallakurichi District – Establishing without prior consent of the TNPC Board as required under Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 – Show Cause Notice – Issued.

- Ref:** 1. The Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987.
 2. Inspection of your unit on 02.09.2021.
 3. IR No. : F.VPM-NA-4/GS/DEE/VPM/2021/ dated 03.09.2021

The Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987, is in force in the state of Tamilnadu. Tamil Nadu Pollution Control Board enforces the provisions of the said Act. Under Section 21(1) of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987, no person shall without the previous consent of the State Board establish or operate any industrial plant in an air pollution control area. The entire state of Tamilnadu has been declared as air pollution control area for the purpose of this Act.

As per Section 37 of the Act, whoever contravenes the provisions of Section 21 of the Act shall be punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine. Further, under Section 31A of the Act, Board may issue any directions in writing to any person, officer or authority for the closure of the industry, prohibition of operation of the industry and for stoppage of power supply to the industry etc.

Whereas during inspection of your unit of M/s. Selvam Saw Mill is located at S.F.No.142/2A1, Munivalai village, Rishivandhiyam post, Sankarapuram taluk, Kallakurichi District on 02.09.2021, it was observed that your unit was found to be under establishment without obtaining the consent of the Board.

Thus the unit and you as occupier of the unit have contravened the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987.

Therefore, you are directed to show cause, within fifteen days from the date of receipt of this proceedings, as to why penal action should not be initiated under Section 37 of the Act, against you as occupier of the unit and as to why directions under Section 31A of the Act should not be issued for the closure of the unit and stoppage of power supply to the unit.

It is informed that no reply is received within the time limit prescribed, it would be construed that you do not have any satisfactory reply to offer and action will be initiated according to merits, without any further notice.

3/9/21
District Environmental Engineer,
Tamil Nadu Pollution Control
Board,
Villupuram.

To

The Proprietor,
M/s. Selvam Saw Mill,
S.F.No.142/2A1, Munivalai village,
Rshivandhiyam post,
Sankarapuram taluk,
Kallakurichi District

அனுப்புநர்

S.செல்வம்,
த/பெ.சடையன்,
தி/ள்.செல்வம் சாமில்,
முனிவாழை கிராமம்,
ரிஷிவந்தியம் ஒன்றியம்,
சங்கராபுரம் வட்டம்,
கள்ளக்குறிச்சி மாவட்டம்



8/9/21 பெறுநர்

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
விழுப்புரம்.

பார்வை: தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்; விழுப்புரம் - நோட்டீஸ்
எண்.Proc.No.F.VPM-NA-14 / GS / DEE / TNPCB / VPM / W
& A / 2021-1,2 Dated:03.09.2021.

பார்வையில் கண்ட தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் நோட்டீஸ் பெற்றபின் சாமில்லில் இயந்திரங்கள் பொருத்தும் பணியினை நிறுத்திவிட்டோம். எனது செல்வம் சாமில் ஆனது ரிஷிவந்தியம் ஊருக்கு வெளியே சுமார் 1 கி.மீ தொலைவில் முனிவாழை கிராமம் செல்லும் பாதையில் ஒதுக்குப்புறமாக உள்ளது. இவ்விடத்தைச் சுற்றி சுமார் 500மீ தொலைவிற்கு நான்கு புறங்களிலும் வீடுகள் ஏதுமில்லை. இங்கு குடியிருப்பு பகுதிகள் ஏதுமில்லை. ஏற்கனவே ரிஷிவந்தியம் ஊரில் ச.எண்.9/1A2-ல் சாமில் வைத்திருந்த (ஜாஸ்மின் சாமில்) அப்துல் கனி என்பவரின் சாமில்லின் உரிமத்தை நான் 13.04.2016 அன்று பெற்றேன். பின்னர் 13.08.2018 அன்று சங்கராபுரம் வட்டம், முனிவாழை கிராமம், ச.எண்.142/2A1-ல் 35.5 சென்ட் நிலம் வங்கி அதில் சாமில் அமைக்க வனத்துறையில் கடந்த 10.09.2018 அன்று விண்ணப்பித்து மூன்று வருடம் போராடி பின்னர் கடந்த 23.07.2021 அன்று ச.எண்.142/2A1 என்கிற எனது இடத்தில் 'செல்வம் சாமில்' என்ற பெயரில் அமைத்து இயக்க வனத்துறையின் அனுமதியினை 01.04.2021 முதல் 31.03.2026 வரை 5 வருடங்களுக்கு பெற்றுள்ளேன். அதன் நகல்களை இத்துடன் இணைத்துள்ளேன். மேலும் மாவட்ட தீயணைப்புத்துறை அலுவலரின் தடையின்மைச் சான்றினையும் கடந்த 28.08.2020 அன்றே பெற்றுள்ளேன். அதன் நகல்களையும் இத்துடன் இணைத்துள்ளேன். மேலும் முனிவாழை ஊராட்சி, ரிஷிவந்தியம் ஊராட்சி ஒன்றியத்திலிருந்து எனது செல்வம் சாமில் கட்டிடம் கட்டுவதற்கு ஊராட்சியில் கடந்த 05.10.2020-ல் தீர்மானம் நிறைவேற்றப்பட்டு பின்னர் கட்டிட வரைபட

அனுமதியும் வழங்கப்பட்டுள்ளது. அதன் நகல்களையும் இத்துடன் இணைத்துள்ளேன். வனத்துறையின் அனுமதியினைத் தொடர்ந்து மின்துறைக்கு மின் இணைப்பு வேண்டி விண்ணப்பித்ததன் பேரில் 5 மின் கம்பங்கள் போடப்பட்டு சாமில்லிற்கு மின் இணைப்பு வழங்கும் பணி தற்போது நடைபெற்று வருகிறது.

தற்போது வனத்துறையின் அனுமதிப் பெற்றபின் மாசு கட்டுப்பாடு வாரியத்தின் இசைவாணைக்கு Online-ல் இணையம் வாயிலாக விண்ணப்பிக்க ஆவணங்களை தயார் செய்து வருகிறேன். இன்னும் ஒரு வாரத்தில் வாரியத்தின் இசைவாணை வேண்டி இணையம் வாயிலாக Online-ல் உரிய படிவங்களில் இணைப்புகளை இணைத்து விண்ணப்பிக்கிறேன். வாரியத்தின் நிறுவுதல் இசைவாணை எனது சாமில்லிற்கு பெற்ற பின்னரே சாமில்லின் இதர நிறுவுதல் பணிகளை மேற்கொள்கிறேன். எனவே இது தொடர்பாக என் மீதோ எனது நிறுவனத்தின் நடவடிக்கை ஏதும் மேற்கொள்ள வேண்டாம் என கேட்டுக்கொள்கிறேன். தேவையான சப்தம் மற்றும் காற்று மாசு தடுப்பு முறைகளை தங்கள் உரிமத்தின்படி சாமில்லினை இயக்குவதற்கு முன்பு பின்பற்றி இத்தொழிலை நான் மேற்கொள்கிறேன். எனது சாமில்லிற்கு தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் உரிமம் விரைவில் வழங்குமாறு கேட்டுக் கொள்கிறேன்.

8/09/2021,

இப்படிக்கு

S. Selva.

(S.செல்வம்)

இணைப்பு:

1. பத்திர நகல்.
2. சாமில் வாங்கிய பத்திர நகல்.
3. ஊராட்சி தீர்மான நகல்.
4. நீலவண்ண வரைபட அனுமதி நகல்.
5. தொழில் மையம் நகல்.
6. தீயணைப்பு மீட்பு பணித்துறை ஆட்சேபனை இல்லா சான்று நகல்.
7. வனத்துறை அனுமதி (லைசன்ஸ்).
8. மின்சாரத்துறை ஆட்சேபனை இல்லா சான்று.
9. மின்சாரத்துறை (EB ரசிது).
10. வனத்துறை ஆட்சேபனை இல்லா சான்று.
11. வருவாய் வட்டாட்சியர் ஆட்சேபனை இல்லா சான்று.
12. கள்ளக்குறிச்சி சார் ஆட்சியரின் செயல்முறை சான்று நகல்.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.181 of 2021 (SZ)

Vivekananda Nursery and Primary School,
Thiru.N.Babu, Correspondent,
2/83, Pandit Nehru Street,
Rishivandiyam Po,
Sankarapuram Taluk,
Kallakurichi District

...Applicant

Vs

The State Level Committee,
Governed by the Principal
Conservator of Forests,
Government of Tamil Nadu & others.

... Respondents

**INDEPENDENT REPORT
SUBMITTED BY THE DISTRICT
ENVIRONMENTAL ENGINEER,
TAMILNADU POLLUTION
CONTROL BOARD, VILLUPURAM
& KALLAKURICHI DISTRICT.**

**Advocate for Respondent
Thiru.Sai Sathyajith,
Advocate, Chennai.**

Date:14.09.2021.

Date of hearing on 15.09.2021

